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CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

O.A. NO. 373/2002

Tara Singh Chouhan,
S/o. Dadan Singh, Aged
about 29 years, R/o.
Village-Pathraudakala,
P.O. Nayegadi, District-
Rewa (M.P.).

... Applicant

V e r s u s

1. Superintendent of Post Office,
Rewa Division, Rewa (M.P.).
2. Inspector of Post Offices,
Sub-Division Mauganj,
District - Rewa (M.P.).
3. Shivlal, S/o. Ramdhari
Harijan (Chamar), R/o.
Sumendakala, P.O. & Block
Nayegadi, District-Rewa (M.P.).
4. Union of India, through
Secretary, The Department of
Post, New Delhi. ... Respondents

Counsel :

Shri M.K. Sulakhe for the applicant.

Coram :

Hon'ble Shri Justice N.N. Singh - Vice Chairman.
Hon'ble Shri R.K. Upadhyaya - Member (Admnv.).

O R D E R (Oral)
(Passed on this the 7th day of January 2003)

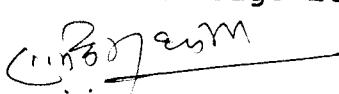
The grievance of the applicant Tara Singh Chouhan, S/o. Dadan Singh, Resident of Village-Pathraudakala is that he was recommended for being appointed as Incharge of Panchayat Sanchar Sewa Kendra. However one Shri Shivlal Harijan has been approved by Superintendent of Post Offices, Rewa as per his letter dated 27/03/2002 (Annexure A/9) even though this name was not recommended by the Panchayat. The learned counsel for the applicant invited attention to Para 2 of the letter dated 27/03/2002 (Annexure A/9), where it

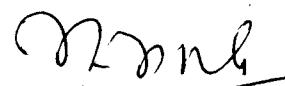
Chouhan

has been stated that the Incharge of Panchayat Sanchar Sewa Kendra will be appointed by Panchayat with the approval of Superintendent of Post Offices, Rewa. According to the learned counsel, the Panchayat has not recommended the name of the respondent No. 3 Shivlal Harijan. Therefore it is claimed that this Tribunal should quash the order of respondent No. 1 dated 27/03/2002 (Annexure A/9) and direct respondent No. 1 Superintendent of Post Offices, Rewa to consider the name of the applicant for the said post of Incharge of Panchayat Sanchar Sewa Kendra.

2. After hearing the learned counsel of the applicant and after perusal of the material made available on record and without expressing any opinion on the merits of the case, it appears that the applicant has not placed all the relevant rules before this Tribunal for our consideration at this stage. Therefore it will be desireable to make a representation to higher authorities to look into the matter. The applicant may file a representation to Chief Post Master General, Chhattisgarh, Region-Raipur within a month from today. In case such a representation is made the Chief Post Master General, Chhattisgarh, Region-Raipur is directed to dispose of the said representation within 2 months from the date of receipt of such a representation alongwith a copy of this order by a speaking order. The applicant may be informed about the decision taken by the Chief Post Master General promptly.

3. In view of our direction in the preceding paragraph this Original Application is disposed of at the admission stage itself.


(R.K. UPADHYAYA)
MEMBER (A)


(N.N. SINGH)
VICE CHAIRMAN

पृष्ठांकन सं ओ/वा

जवलसुर. दि.

प्रतिनिधि नाम सं

- (1) सचिव, उत्तर प्रदेश
- (2) उत्तर प्रदेश/सिविल
- (3) उत्तर प्रदेश/शिविर
- (4) उत्तर प्रदेश/शिविर

सूचना द्वारा उत्तर प्रदेश

प्रतिनिधि

उत्तर प्रदेश

शिविर

शिविर

Shrip S. Das, ADC

Shrip S. Das, ADC

Shrip S. Das, ADC

ISSUED
on 10/10/03
By